

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

11

T.C.P No. 667/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017


NAME OF THE PARTIES:

SICOM Ltd.

V/s.

Kamla Landmarc Construction Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------------------|----------------|--|
| | Asadulla Thargal | for Petitioner |  |

ORDER

TCP No. 667/I&BP/NCLT/MB/MAH/2017

For having Petitioner's side has not yet filed respective Forms under Insolvency and Bankruptcy Code before 15.07.2017. In pursuance of GSR 732(e) dated 29.06.2017 notification issued by the Ministry of Corporate Affairs, this Company Petition is hereby 'abated'.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)